

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

105. IA/1907/2024 IN C.P. (IB)/1228(MB)2020

IN THE MATTER OF

LCL Logistix India Pvt Ltd

Vs

Eashkrupa Shipping & Logistics India

Private Limited

Section 9 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 25.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the IRP: Adv. Agam H. Maloo (VC)
For the Respondent:

ORDER

I.A. 1907/2024

The prayer in the present I.A. is for appointment of Mrs. Dipti Atul Mehta as RP in the place of IRP Mrs. Dipti Amit Thite. Allowed as prayed for. In view thereof,

I.A. is disposed of.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)